

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL CONTEMPT PETITION NO. 4482 OF 2002
IN
ORIGINAL APPLICATION NUMBER 326 OF 1993

THURSDAY, THIS THE 13th DAY OF FEBRUARY, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN
HON'BLE MAJ GEN K. K. SRIVASTAVA, MEMBER (A)

G.I. Arif,
s/o Gulam Mustafa,
r/o 156 Sewain Mandi,
Nakas Kona,
Allahabad.

.....Applicant

(By Advocate : Shri R.K. Nigam)

V E R S U S

1. Mohd. Azahar Shams
Divisional Commercial Manager,
Northern Railway,
Allahabad.

2. Mathew John,
Divisional Railway Manager,
Northern Railway,
Allahabad.

.....Respondents.

(By Advocate : Shri A.K. Gaur)

O R D E R

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman

This application under section 17 of Administrative Tribunals Act, 1985 has been filed for punishing respondents for committing contempt of this Tribunal by dis-obeying the order dated 11.04.2001 passed in O.A. No.326/1993.

2. Learned counsel for the respondents has ^{placed before us} ~~pointed out~~ M.A. No.4972 of 2002, annexing therewith copy of the order dated 23.01.2002 passed in Contempt Application No.206/2001, which was filed by applicant for initiating contempt proceedings on the basis of the order dated 11.04.2001, the Contempt Application was disposed of after hearing the parties. For the claim

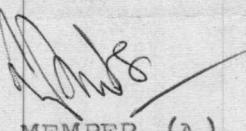
of promotion, the Tribunal had observed as under in

para-4:

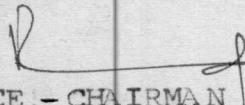
"From perusal of the order it appears that this Tribunal had directed to consider the claim of the applicant for promotion to the post CIT. Shri Nigam has not been able to show that any selection for the post of CIT has taken place after the order of this Tribunal and the applicant has not been considered in the same. In absence of such averments in our opinion no contempt is made out."

~ 1204

3. In the present application, applicant has not been able to mention any exercise by respondents undertaken for promotion of CIT in which applicant has not been considered. In para-22, applicant has only raised a grievance that his name should be interpolated in the panel of 1995 promoting him as CIT. This was not ~~of~~ the order of Tribunal and there is no question of any contempt. Application has no merit and accordingly is rejected. Notices are discharged. No order as to costs.



MEMBER (A)



VICE - CHAIRMAN

shukla/-